

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).4998/2007

(From the judgement and order dated 01/12/2006 in SA No.219/2002
of The HIGH COURT OF PATNA)

LAXMI RAM & ORS.

Petitioner(s)

VERSUS

BIETSHWAR & ORS.

Respondent(s)

(With office report)

Date: 03/01/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE G.S. SINGHVI

For Petitioner(s) Mr. Kundan Bahadur Singh,Adv.
Mr. Kumar Parimal,Adv.
Mr. P.V. Yogeswaran,Adv.

For Respondent(s) Mr. Chandra Shekhar,Adv.
Mr. Sanjay Kumar Tyagi,Adv.
Mr. S.K. Verma,Adv.

UPON hearing counsel the Court made the following
ORDER

Six weeks' time is allowed to file counter affidavit.
Four weeks' time thereafter is allowed to file rejoinder
affidavit.

Place the petition thereafter.

[T.I. Rajput] [Om Prakash]
A.R.-cum-P.S. Court Master